

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. /199
Union of India Versus D.R. Dewey

Date of Order	Orders
14-8-1997	<p><u>MA No. 218 /97 (OA No 237/93)</u></p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application seeking extension of time of four months for implementing the Tribunal's order dated 13-1-1997.</p> <p>Issue notice of this Misc. Application to the applicant in the OA returnable on 29-9-1997.</p> <p><i>R.P.</i> (Ratan Prakash) Judicial Member</p> <p><i>O.P.S.</i> (O.P. Sharma) Administrative Member</p> <p><u>29-9-1997</u></p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application filed by the official respondents in OA No.237/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-1997. In the circumstances, after hearing the learned counsel for the official respondents, in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997.</p> <p>The MA stands disposed of accordingly.</p> <p><i>O.P.S.</i> (O.P. Sharma) Administrative Member</p> <p><i>G.K.</i> (Gopal Krishna) Vice Chairman</p> <p><i>Copy issued to applicant</i> Vide 2728 U 2270-97</p>